

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 030.

Dated: 3 MAY 1995

APPLICATION NO. 149 of 1995.

APPLICANTS: Sri.P.Veereshi,

V/S.

RESPONDENTS: Sub-Divisional Inspector(Posts),  
Kudligi and three others.

To

1. Sri.S.K.Mohiyuddin, Advocate,  
No.11, Jeeven Buildings,  
Kumarapark East, Bangalore-1.
2. The Post Master General,  
Bangalore-560 001.
3. Sri.M.Vasudeva Rao, Addl.Central  
Govt.Stng.Counsel, High Court Bldg,  
Bangalore-560 001.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-36.

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Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 17-04-1995.

Issued on

3/5/95

*P.*

*OC*

*for*

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 149 OF 1995

MONDAY, THIS THE 17TH DAY OF APRIL, 1995.

Mr. Justice P.K. Shyamsundar, .. Vice Chairman.

Mr. T.V. Ramanan, .. Member(A)

P. Veereshi,  
Aged 30 years,  
S/o Sri P. Lingappa,  
Presently working as EDDA/mC  
Harakabavi P.O.,  
Kudligi Taluk. .. Applicant.

(By Advocate Shri S.K. Mohiyuddin, Absent)

v.

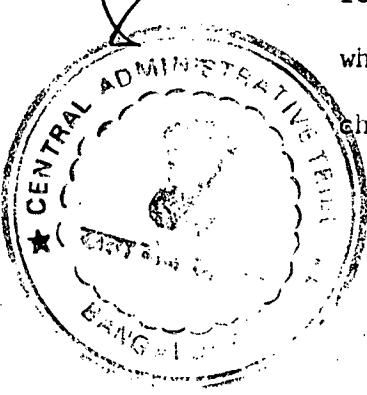
1. Sub-Divisional Inspector (Posts),  
Kudligi-583135.
2. Superintendent of Post Offices,  
Salary.
3. Director of Postal Services,  
(NK Region), Dharwad.
4. Sri B. Doddakottrappa,  
S/o Basappa,  
Gngammanahalli B.O.,  
a/w Kottur - 583134. .. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard the learned Standing Counsel. We notice Mr. S.K. Mohiyuddin, learned counsel for the applicant is not here and on his behalf a motion for adjournment is made by his colleague. We think it is not necessary to adjourn this matter for the absence of Sri Mohiyuddin. We find that the applicant who is working temporarily as EDDA had been asked to hand over charge to Sri B. Doddakottrappa, respondent-4. We are told, the



said Sri Doddakottrappa has replaced the applicant after due selection, but then the department is yet to produce an order of appointment and it is not denied that even to-day there is no order appointing any one permanently to that post. Under the circumstances all that we should do is to strike down the endorsement in Annexure-A8 directing the applicant to hand over charge to Sri Doddakottrappa, respondent-4. But, this step would not come in the way of the competent authority to finalise the selection of a regular candidate of EDMC in accordance with law.

2. In the result, therefore, this application succeeds to the extent indicated above. The endorsement at Annexure-A8 directing the applicant to hand over charge stands quashed. The appointing authority will now pass appropriate orders appointing <sup>a</sup> suitable persons permanently to the post of EDMC and if that position does not go to the applicant who is also said to be in the run it will thus be open to the department to issue appropriate directions to the applicant to hand over charge of the said post to the other appointee. Send a copy of this order to the Post Master General, Bangalore for information. No costs.

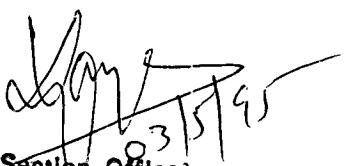
Sd/-

MEMBER(A)

Sd/-

VICE-CHAIRMAN.

TRUE COPY

  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

